

I. T. C. C.

TO BE PUBLISHED IN PART II SECTION 3(ii) GAZETTE OF INDIA

Government of India
Central Board of Direct Taxes

....

New Delhi, dated 10-4-84

NOTIFICATION
(Income-tax)

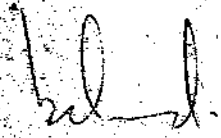
No. 5754 (F.No. 261/22/83-ITJ): In exercise of the powers conferred by Sub-Section (1) of Section 121A of the Income-tax Act, 1961 (43 of 1961) and in modification of its Notification No. 5446 (F.No. 261/22/83-ITJ) dated 3-11-83, the Central Board of Direct Taxes hereby directs that the CIT (Appeals)-XV, Calcutta shall perform his functions in respect of such persons assessed to Income-tax or Sur-tax or Interest-tax in the Income-tax Wards, Circles, Districts and Ranges specified in the corresponding entries in Column 2 and Column 3 thereof as are aggrieved by any of the orders mentioned in Clauses (a) to (h) of Sub-section (2) of Section 246 of the Income-tax Act, 1961, in sub-section (1) of Section 11 of the Companies (Profits) Sur-tax Act, 1964 (7 of 1964) and in sub-section (1) of Section 15 of the Interest-tax Act, 1974 (45 of 1974) and also in respect of such persons or classes of persons as the Board has directed or may direct in future in accordance with the provisions of clause (1) of sub-section (2) of Section 246 of the Income-tax Act, 1961.

Charges with Headquarters	Income-tax Wards and Circles	Ranges of I. A. C.
C.I.T. (A)-XV, Calcutta.	1. Spl. Inv. Cir. -III	2. I. A. C. Spl. Inv. Range-III
	2. Foreign Companies Circle-I	2. Foreign Companies Range-I
	3. Foreign Companies Circles-II	3. Foreign Companies Range-II
	4. Special Circle-IX	4. I. A. C. Spl. Range-IX

Whereas an Income-tax Circle, Ward or District or Range or part thereof stands transferred by this Notification from one charge to another charge, appeals arising out of the assessments made in that Income-tax Circle, Ward or District or Range or part thereof and pending immediately before the date of this Notification before the CIT(A) of the charge from which that Income-tax Circle, District, Ward or Range or part thereof is transferred shall, from the date this Notification

- 2 -
takes effect, be transferred to and dealt with by the CIT(A) of the charge to whom the said Ward, Circle or District or Range or part thereof is transferred.

This Notification shall take effect from 1-12-1983.

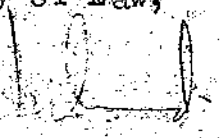

(KALYAN CHAND)
Under Secretary

To :

The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

Copy to :

1. The Commissioner of Income-tax, West Bengal, Calcutta.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A. D. I. (RS & P) Bulletin, New Delhi.
4. Ad. VL Section/E. D. Section.
5. The Joint Secretary & Legal Adviser, Ministry of Law, Sashtri Bhavan, New Delhi.


(KALYAN CHAND)
Under Secretary
Central Board of Direct Taxes

भारत के राजपत्र के भाग II, डांड 3(i) में प्रकाशनार्थ

भारत सरकार
केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली दिनांक 10-4-1984

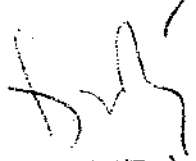
अधिसूचना
(आयकर)

सं० 5754 (फा०सं० 26 1/22/83-आ०क०न्या०) : आयकर अधिनियम, 1961 (1961 का 43) की धारा 121क की उप-धारा (1) और दिनांक 31 अक्टूबर, 1983 की अपनी अधिसूचना सं० 5446 (फा०सं० 26 1/22/83-आ०क०न्या०) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय प्रत्यक्ष कर बोर्ड एतद्वारा निदेश देता है कि आयकर आयुक्त (अपील) ~~xxiv~~, कलकत्ता, अनुसूची के स्तम्भ (2) और (3) की तत्संबंधी प्राविष्टियों में विनिर्दिष्ट आयकर वार्डों, परिमंडलों, जिलों और रेंजों में, आयकर या प्रतिकर या ब्याजकर से निर्धारित ऐसे व्यक्तियों के बारे में जो आयकर अधिनियम, 1961 की धारा 246 की उप-धारा (2) के डांड (घ) से (ज) में और ब्याजकर अधिनियम, 1974 (1974 का 45) की धारा 15 की उप-धारा (1) में उल्लिखित किसी भी आदेश से व्यथित हुए हैं और ऐसे व्यक्तियों या व्यक्ति वर्ग की बावत भी, जिन्हें लिए बोर्ड ने, आयकर अधिनियम, 1961 की धारा 246 की उप-धारा (2) के डांड (1) के उपबंधों के अनुसार निदेश दिया है या भविष्य में निदेश दें, अपने कार्य का निर्वहण करेंगे ।

अधिकार-क्षेत्र और प्रधान कार्यालय	आयकर वार्ड और परिमंडल	निरीक्षी सहायक आयुक्त के रेंज
1	2	3
आयकर आयुक्त (अपील) xxiv , कलकत्ता	1. विशेष जांच परिमंडल-III 2. विदेशी कंपनी परिमंडल-I 3. विदेशी कंपनी परिमंडल-II 4. विशेष परिमंडल-IX	2) नि०स०आ० विशेष जांच रेंज-III 2) विदेशी कंपनी रेंज-I 3) विदेशी कंपनी, रेंज-II 4) नि०स०आ० विशेष रेंज-IX

यतः कोई आयकर परिमंडल, वार्ड अथवा जिला अथवा रेंज अथवा उसका कोई भाग इस अधिसूचना द्वारा एक अधिकार-क्षेत्र से किसी अन्य अधिकार-क्षेत्र में अंतरित हो जाता है वहां उस आयकर परिमंडल, वार्ड अथवा जिला अथवा रेंज अथवा उसके किसी भाग में किए गए कर निर्धारणों से उत्पन्न होने वाली और उस अधिकार-क्षेत्र के जिससे वह आयकर परिमंडल, वार्ड या जिला या रेंज अथवा उसका कोई भाग अंतरित हुआ हो, आयकर आयुक्त (अपील) के समक्ष इस अधिसूचना की तारीख के तत्काल पहले अनिर्णित पड़ी अपीलें इस अधिसूचना के लागू होने की तारीख से उस अधिकार-क्षेत्र के आयकर आयुक्त (अपील) को अंतरित की जाएगी और उसके द्वारा निपटाई जाएगी जिसको उक्त वार्ड, परिमंडल या जिला या रेंज अथवा उसका कोई भाग अंतरित किया गया है ।

यह अधिसूचना 1 दिसम्बर, 1983 से लागू होगी ।


(कल्याण चन्द)
अवर सचिव

सेवा में,

प्रबंधक,
भारत सरकार प्रेस,
जायपुरी, नई दिल्ली ।

प्रतिलिपि अंग्रेजी पाठानुसार प्रेषित ।